## GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE LEGISLATIVE DEPARTMENT

#### LOK SABHA

### **UNSTARRED QUESTION NO. 2526**

## TO BE ANSWERED ON WEDNESDAY, 01<sup>st</sup> AUGUST, 2018

## PROPOSAL FOR SIMULTANEOUS ELECTION

2526. KUMARI SUSHMITA DEV: SHRI JAYADEV GALLA: SHRI JYOTIRADITYA M. SCINDIA: DR. A. SAMPATH: SHRI OM BIRLA:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Law Commission is in favour of holding simultaneous elections to Lok Sabha and State Legislatures in the country and if so, the details thereof along with changes proposed by them on electoral reforms;

(b) whether the Law Commission has recently held discussions/consultations with major political parties on the possibility of holding Lok Sabha and Assembly polls together and if so, the details of the consultations held with political parties on the issue and the outcome thereof;

(c) whether there is a need to amend the Constitution, Representation of People Act, etc., to make it a reality;

(d) if so, the preliminary/ground work that the Ministry has done in this regard along with the details of survey, if any, conducted to determine expense and subsequent savings if simultaneous election are carried out;

(e) the details of parties that are supporting and those opposing and the efforts being made to get unanimity on the matter; and

(f) whether conducting elections for Lok Sabha and Legislative Assemblies in the country, separately is likely to create hurdles in smooth functioning of the administrative system and the law and order related problems persist throughout the year and if so, the details thereof?

#### ANSWER

# MINISTER OF STATE FOR LAW AND JUSTICE AND CORPORATE AFFAIRS (SHRI P.P.CHAUDHARY)

(a) to (f): The Law Commission has informed that the matter is still under its examination. It has been further informed that the process of consulting the stakeholders including Constitutional Experts, Academia, Political Parties, Bureaucrats, students etc. is also under way.

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